

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3954

ANSWERED ON:03.12.2010

PROCUREMENT OF POWER

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Will the Minister of POWER be pleased to state:

(a) whether the State Government of Andhra Pradesh had released a bid document for procurement of 2000 MW long term power in the recent past;

(b) if so, the details thereof;

(c) whether there had been a subversion of the standard bidding guidelines issued by the Government of India in the bid documents with regard to ensuring confidentiality of the bid documents;

(d) if so, the details thereof; and

(e) the action taken by the Union Government to ensure that the bid documents are submitted as prescribed in standard guidelines of the Government of India?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) & (b): The Government of Andhra Pradesh has informed that in order to meet the long term power requirement of the Andhra Pradesh Distribution Companies (APDISCOMs), Central Power Distribution Company of AP Ltd. (APCPDCL) with the approval of Andhra Pradesh Electricity Regulatory Commission (APERC), called for bids for procurement of power on long term basis through two tenders:

(i) 490 MW +/- 20% from 2012-13 onwards, and

(ii) 1500 MW +/- 20% from 2014-15 onwards.

The above tenders were conducted on the e-procurement platform. Thereafter, based on the inputs received from various bidders during the pre-bid conference held on the 25th June, 2010, the APCPDCL, after due approval from the APERC, issued the revised bid documents for procurement of 2000 MW+ 20%(tender for 490 MW was cancelled and requisitioned capacity for second tender was increased from 1500 MW to 2000 MW+20%). The bid documents adhere to the Standard Bid Document (SBD) issued by the Government of India excepting the procedure of e-procurement. The bid deadline for the above tender was 1st October, 2010. APCPDCL has received bids for about 8000 MW of power from 13 bidders offering power from 19 power plants. The non-financial bids of these bidders were opened on the same day and are currently under evaluation.

(c) to (e) : Clause 5.16 read with Clauses 3.1

(i) &

(ii) of the Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees issued by Government of India provide that in case of any deviation from these Guidelines, the same shall be with the prior approval of the Appropriate Commission. The Principal Secretary, Energy Deptt. of the Government of Andhra Pradesh has confirmed that the only deviation in bidding process is that the bid process has been conducted on the e-procurement platform with the prior approval of APERC as against the provisions of the SBD issued by the Government of India, where bids have to be submitted in sealed physical copies. Further, the confidentiality clause mentioned in Para 2.18 of the RFP of the SBD has been retained as it is by the Government of Andhra Pradesh in the document uploaded by APCPDCL.